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**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Appeal(s) Involved:

ST/526/2009-DB

[Arising out of Order-in-Appeal No. 73/2009 dated
11/03/2009 passed by the Commissioner of Central
Excise, Mangalore]

**Mangalore Ganesh Beedi
Works, Mysore**

Head Office, Vinoba Road,
Mysore – 570 005

Appellant(s)

VERSUS

**Commissioner of Central Excise,
Customs and Service Tax,
Mysore**

S1-S2, Vinaya Marga,
Siddhartha Nagar,
Mysore – 570 011
Karnataka

Respondent(s)

Appearance:

Mr. S.K. Venugopala Rao, CA
999, 30th Cross, 4th Main,
Vidyaranypuram,
Mysore - 570 005
Karnataka

For the Appellant

Mr. K.B. Nanaiah, Asst. Commr.
(AR)

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20993 / 2019

Date of Hearing: 30/10/2019

Date of Decision: 30/10/2019

Per : Bench

Mr. S.K. Venugopala Rao, CA states that the applicant wants to withdraw the present appeal and wants to avail Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Prayer is allowed. Appeal is dismissed as withdrawn.

(Order was pronounced and dictated
in Open Court on **30/10/2019**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER

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